/ 16.11.93. Hon'ble Shri A.K.Sinha, Member (J) Hon'ble Shri K.D. Saha, Member (A)

Let it be placed on 7.12.93 for hearing.

(K.D. Saha)

Member (A) -

(A.K.Sinha)

Member (J)

12.93

Hon ble Shri A.K. Sinha, Member (J) Hon'ble Shri K.D. Saha, Member (A)

/ces/

The applicants! lawyer prays for time to amend the petition since some of the respondents have already retireed from service. Let this case be adjourned to 24.1.94.

(K.D. Saha) Member (A)

3./ 24.1.94.

Hon'ble Mr. Justice B.C. Saksena, V.C.

Hon'ble Shri K.D. Saha, Member (A)

The learned counsel for the applicant prays for three weeks time. List it on 21.2.94.

(K.D. Saha)

Member (A)

(B.C. Saksena) Vice-chairman

/cBS/

Same and adjusted to the arms of the first

4

21.2.94

CM

Hon ble Shri A.K.Sinha, Member (J).
Hon ble Shri K.D. Saha, Member (A)

As prayed for by the learned counsel for the applicant, the case is adjourned to 7.3.94.

(K.D.Saha)

Member(A)

(A.K.Sinha)
Member(J)

5/7.3.94

·馬·1994

Hon'ble Mr. A.K.Sinha, Member (J)

Hon'ble Mr. K.D.Sinha, Member (A)

None appears. Adjourned to 11.5.1994.

(K.D.Saha)

Member (A)

(A.K.Sinha)
Member (J)

SKS

Hon ble Mr. Justice B.C.Saksena, V.C.

Hon ble Mr. K. D. Saha, Member (A)

The learned counsel for the applicant has filed an application for deletion of the respondent and substitution of others persons working in the post on which respondents were working. The applications has been returned to the learned counsel for the applicant since the names of the present incumbents have wrongly been indicated in the application.

The case shall be listed on 29.6.94. It will be open to the applicant to file a fresh application.

(K.D.Saha) Member (A) (B.C.Saksena) Vice-Chairman

MA

CCPA-40/93

7/29.6.94

Hon'ble Shri K.D.Saha, Member (A)

Adjourned for hearing to 31.8.94.

(K.D.Saha) Member (A)

SKS

8. / 31.8.94.

Hon'ble Mr. Justice R.K. Varma, V.C. Hon'ble Shri K.D. Saha, Member (A)

Shri S.N. Sahay, the learned counsel for the applicant, Two weeks time is allowed to the petitioner's counsel for filing appropriate application for making necessary correction in the main application. List this case on 3.10.94 for hearing.

(K.D. Saha)

Member (A)

KK. Varmá)*

Vice-chairman

9 3.10.1994

Hon ble Mr. Justice R.K. Varma, V.C.

Adjourned to 4.11.1994.

(R.K.Varma) Vice- Chairman

MA

10/04.11.94

Hon'ble Shri A.K.Sinha, Member (J)

Adjourned to 19/12/94.

(A.K.Sinha) Member (J)

SKJ

11 19.12.94

CM

Hon ble Mr. Justice R.K. Varma, V.C.

Hon'bla Mr. K.D. Saha, Member(A)

Mr. S.N. Sahay, learned counsel for

the applicants prays for time to file application for amendment in the array of of respondents. Three weeks time as prayed for is allowed. List this case on 15.2.95.

(K.D. Saha) Member (A) KK√→ (R.K.Varma) 'Vice-Chairman

12 16.2.95

Hon ble Shri K.D. Saha, Member (A)

Adjourned to 20.3.95.

(K.D. Saha) Member(A)



Hon'ble Shri A.K. Sinha, Member (J)
Hon'ble Shrik.D. Saha, Member (A)

The Standard

None for the applicant. The name of the counsel mentioned in the list analyst the serial No. 19 is wrongly mentioned. In place of Shri S.N. Tiwary, it should be S.N. Sahay. The office to note it. The case is adjourned to 13.5.95 for hearing.

/CBS/ M

(K.D. Saha)

Member (A)

(A.K. Sinha)

Member (J)

14 15.5.95 CM Hon'ble Shri A.K.Sinha, Member(J)
Hon'ble Shri N.Sahu, Member(A)

Adjourned to 1.6.95.

(N.Sahu) Member(A) (A.K.Sinha) Memoer(J) 15 1.6.95

Hon'ble Shri A.K.Sinha, Member(J) Hon'ble Shri N. Sahu, Member(A)

CM

At the request of the learned counsel for the applicant, three weeks time is allowed to file M.A. List this case on 13.7.95.

Processing (N. Sahu) Member (A)

(A.K.Sinha) Member (J)

16/13.7.1995

Hon'ble Mr. A.K. Sinha, Member (J) Hon'ble Mr. K.D. Saha, Member (A)

The name of the counsel should be Shri S.N.Sahay. As prayed for, a week's time is allowed. List it on 24.7.1995.

.(K. D. Saha)

Member (A)

(A.K.Sinha)

Member (J

17/24.7.1995

MPS.

Hon'ble Mr. A.K.Sinha, Member (J) Hon'ble Mr. N.Sahu, Member (A)

This CCPA relates to non compliance of order passed in O.A.-6/90. The name of the lawyer in this case has wrongly shown as S.N.Tiwari. It should have been S.N.Sahay. Accordingly, office is directed to correct it and list on 22.9.1995.

(N. Schu)

Member (A)

(A.K.Sinha)

Member (J)

MPS.